

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1514
(TO BE ANSWERED ON 19.12.2018)

POWERS TO CBI

1514. SHRI E.T. MOHAMMED BASHEER:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Estimate Committee of Parliament has recommended that the CBI should be given statutory status and legal power to investigate cases with inter-State ramifications and if so, the details thereof;
- (b) whether the Government feel the need for an exclusive act for CBI; and
- (c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): No.

(b) & (c): CBI functions within an explicit and well established legal and procedural framework and derives its powers as Delhi Special Police under the Delhi Special Police Establishment (DSPE) Act, 1946, for investigation of crimes as per provisions of Cr. PC and as per instructions contained in the Crime Manual.

Therefore, no such proposal has been found necessary by the Government presently.
